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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 13.02.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.21/BB/2018	-	Maintain-ability	Rule 6 of I&B	M/s Cubex Tubings Limited Vs M/s Universal Power Transformer Pvt Ltd

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	P. BHARATH 9743955100	Petitioner	

ORDER

Counsel for Petitioner is present. Heard him on the maintainability. He has cited 2 decisions. We have seen the decisions cited in [2017] 85 taxmann.com 39(NCLT-New Delhi) – Capri Bathaid (P.) Ltd. Vs Angel Infrarealcon (P.) Ltd. in C.P No. 1086/2016 dated 08/08/2017 and NCLAT-New Delhi – M/s Ksheerabad Construction Pvt. Ltd., Vs Vijay Nirman Company Private Ltd. dated 20/11/2017 in C.P No. (IB) No.100/9/HDB/2017.

Therefore, Issue notice to Corporate Debtor. Registry to prepare notice and Counsel for Petitioner is directed to collect it from the registry and to serve it on Corporate Debtor and to file proof of service. List it on 07/03/2018.


Member (T)


Member (J)